

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.482 of 2002 IN
O.A. No.1462 of 2002

New Delhi, this the 5th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

1. Bhagwan Dass S/o Ram Sarup
2. Ratan Singh S/o Dhani Ram
3. Jitender Singh S/o Jagan Nath Singh
4. Vinod Kumar S/o Shiv Narain Garg
5. Surjeet Singh S/o Kartar Singh
6. Harish Chander S/o Manohar Lal
7. H.S.Sethi S/o A.S.Sethi
8. Jag Mohan Pal S/o Manak Chand
9. Chandan Singh S/o Hukam Singh
10. M.F.Siddiqui S/o M.Azizur Rahman
11. Sat Pal Singh S/o Surat Singh
12. S.L.Katyal S/o Kashmiri Lal Katyal
13. Mahinder Singh S/o Harnam Singh
14. Sat Pal Singh S/o ~~Shanti Swaroop~~
15. S.K.Sharma S/o Hem Chand
16. Palwinder Singh S/o S.Gurbachan Singh
17. Charan Singh S/o Niranjan Singh
18. Mohammed Ali S/o Md.Nasir
19. Radha Krishan S/o late Shri Harichand
20. Bali Ram S/o Shri Mohan Lal

All C/o C.P.W.D.
Sewa Kendra, Kushak Road, New Delhi.Petitioners
(By Advocate: Shri C.M. Amgadi for Shri N. Kaushik)

Versus

1. M. Shankaran,
Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi
2. J.N. Bhawani Prasad,
The Director General (Works)
C.P.W.D. Nirman Bhawan, New Delhi....Respondents

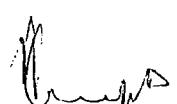
(By Advocate : Shri Ravi Kant for Shri Arun Bhardwaj)

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

The directions of this Tribunal have since been complied with.

2. Keeping in view the said fact, the applicant may take recourse under the law, if so advised.
3. Subject to aforesaid, Rule is discharged.


(A.P. Nagrath)
Member (A)


(V.S. Aggarwal)
Chairman

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